

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:4868
ANSWERED ON:23.12.2014
ILLEGAL FLATS IN FORESTS
Bose Prof. (Dr.) Sugata

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the National Green Tribunal has directed the Government to remove illegal flats constructed in the Neb Sarai forests;
- (b) if so, the details thereof; and
- (c) the details of the action taken thereon?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) & (b) As per the report received from the Government of National Capital Territory of Delhi, Hon'ble National Green Tribunal (NGT) has asked the Government to barricade the entire forest area including Khasra No. 687/570 and to pull down all the superstructures and remove all the debris away from the forest area. The said Khasra No. is located in the area known as Neb Sarai. As per the NGT order dated 11.11.2014 in Original Application No. 10 of 2014 in the matter of Pavit Singh Vs the State of National Capital Territory of Delhi and Ors. following directions were given:

1. The respondent shall complete the barricading of the entire forest area including encroached area where in buildings have been put up within a period of 12 weeks from today.
2. After the said efforts are completed, the respondents shall pull down all the superstructures and remove all debris away from the forest area within a period of two months and restore the forest nature.
3. We make it clear that the Revenue Department as well as Police Department who are party respondents shall fully co-operate for the purpose of effective implementation of this order of restoration of the forest area within the time given by this Tribunal.
4. During the completion of the work, we direct the respondents to file status report of the compliance done in the first stage after three months and in the last stage after five months in the registry, after giving copy to the learned Counsel appearing for the applicant.

(c) The proposal was sent to Department of Law and Justice by the Government of National Capital Territory of Delhi for seeking necessary advice for further course of action. As per the direction of Law Department, the Administrative Department can carry out the barricading of the entire forest land including encroached area and pull down the superstructures and remove all the debris etc. except the residential buildings of the petitioners in CWP 4514 of 2014, presently under consideration at High Court, Delhi.

Hon'ble High Court of Delhi in WP (C) No. 4514/2014 dated 24.07.2014 has granted stay on residential plots allotted to the petitioners or their predecessors under 20 point programme in the year 1974-76 in Khasra No. 687/570. Hon'ble National Green Tribunal has been informed through the Government Counsel about direction of Hon'ble High Court of Delhi. Further, the Forest Department has asked the revenue authorities for revised demarcation of above said Khasra.